

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-3581/2018

New Delhi, this the 20th day of September, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

Jagmohan Lal Meena, EE(C) , Group A,
Aged about 44 years,
s/o Sh. Girraj Prasad Meena,
R/o 33 A, Block-2, Pkt-10B, DDA Flats,
Jasola Vihar, New Delhi-110025. ... Applicant

(Through Sh. M.K. Bharadwaj)

Versus

1. North Delhi Municipal Corporation,
Through its Commissioner,
Civic Centre, E-1 Block, 4th Floor, New Delhi.
2. The Director (Pers.),
North Delhi Municipal Corporation,
Civic Centre, E-1 Block, 13th Floor, New Delhi.
3. The Chairman,
Union Public Service Commission,
Dholpur House, Shahjahan Road, New Delhi. ... Respondents

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member(J)

Heard learned counsel for the applicant.

The applicant, an Executive Engineer (Civil) under the respondent-NDMC, filed the OA seeking the following reliefs:

“(i) to direct the respondents to open the sealed cover and promote the applicant to the post of EE(C) on regular basis with all consequential benefits and at par with Juniors and similarly placed persons promoted as EE(C) vide order dated 12.01.2017.

(ii) to declare the action of respondents in wrongly resorting sealed cover in case of applicant as illegal and issue appropriate directions to promote the applicant to the post of EE(C) w.e.f. 28.12.2016.

(iii) to allow the OA with costs.

(iv) any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant."

2. It is submitted that the applicant made number of representations to the respondents and also got issued a legal notice Annexure A/1 dated 06.06.2018 ventilating his grievances to the respondents. However, no order has been passed thereon till date.

3. In the circumstances, the OA is disposed of at the admission stage itself without going into the merits of the case by directing the respondents to consider the (Annexure A/1) legal notice dated 06.06.2018 of the applicant by passing an appropriate reasoned and speaking order thereon within sixty days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

Let a copy of the OA be enclosed to this order.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

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